

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-52(PB)/2021

IN THE MATTER OF:

Mahindra and Mahindra Financial Services
Limited
Vs
Stan Autos Private Limited

... Applicant/Petitioner

... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Appearance not marked
For the Respondent : Appearance not marked

ORDER

New IA-4545/2022

Notice of the application be issued to the Respondents/Non-Applicants returnable on 07.10.2022.

List the matter on 07.10.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)